

FORM A	
PUBLIC ANNOUNCEMENT	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF BAFNA MOTORS RATNAGIRI PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	BAFNA MOTORS RATNAGIRI PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19.12.1996
3. Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34100MH1996PTC097465
5. Address of the registered office and principal office (if any) of corporate debtor	Unit No. 712, 7th Floor, World Trade Centre No.1, Cuffe Parade, Colaba, Mumbai, Maharashtra, India - 400005
6. Insolvency commencement date in respect of corporate debtor	17.09.2025
7. Estimated date of closure of insolvency resolution process	180th day from insolvency commencement date i.e., 15.03.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	S Kangayan Registration No.: IBBI/PA-002/IP-N00866/2019-2020/12770
9. Address and e-mail of the interim resolution professional, as registered with the Board	Plot No.81,3rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 126 Tamil Nadu email: kangayans@gmail.com;
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.81,3rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600 126 Tamil Nadu email: kangayans@gmail.com;
11. Last date for submission of claims	03.10.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): As of records, no class of creditors as of now
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. As of records, no class of creditors as of now, Hence not applicable 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: The same may be obtained from the office of the Interim Resolution Professional.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench II has ordered (Order No. CP (IB) No.585/MB/2024 dated 17.09.2025) the commencement of a corporate insolvency resolution process of the [BAFNA MOTORS RATNAGIRI PRIVATE LIMITED] on [17.09.2025].

The creditors of BAFNA MOTORS RATNAGIRI PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 03/10/2025 [the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : S Kangayan
Date: 17/09/2025
Place : Chennai

